

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1812/ND/2019**

**IN THE MATTER OF:**

**Mr. Anupam Enterprises**

**...PETITIONER**

**Vs.**

**M/s. Aarcity Infrastructures Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 02.12.2019**

**Coram:**

**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Sohaib Alam and Mr. Dhruv  
Gupta, Advocates**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the counsel for the operational-creditor. No one is present on behalf of the corporate-debtor. Counsel for the operational-creditor is directed to take note of the decision of the Principal Bench, New Delhi in (IB/939-PB (2018)) dated 22.11.2019, in Oriental Bank of Commerce v. M/s. Sikka Papers Ltd. &Ors., wherein the Principal Bench has directed in all cases filed under IBC, Union of India, Ministry of Corporate-Affairs shall be a necessary and proper party. Registry is directed to serve notice on the corporate-debtor for his appearance as well as for filing reply in the matter. Post the matter to 13.12.2019.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Meenu)